

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

IA 73/2017 in
C.P.No.724/I&BP/NCLT/MAH/2017

Under Section 12 (2) and
Section 9 of IBC, 2016

Bright Steel Processors
Represented by
Interim Resolution Professional

... Applicant

In the matter of
Bright Steel Processors ... Petitioner

vs.

Loha Ispaat Ltd. ... Respondent

Order delivered on 17.11.2017

Coram: Hon'ble B.S.V. Prakash Kumar, Member (J)
Hon'ble V. Nallasenapathy, Member (T)

For the Petitioner: Mr. Vikramsinh Yadav, Advocate
Mr. Parikshit Desai, Advocate
Ms. Anisha Balse, Advocate
Ms. Devika Khurana, Advocate
i/b SNG & Partners for Applicant

Per B. S. V. Prakash Kumar, Member (Judicial)

ORDER

Oral Order dictated in the open court on 08.11.2017

On the application moved by Interim Resolution Professional for
extension of Corporate Insolvency Resolution Process (CIRP) by 90 more

NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

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days' time, basing on the resolution passed by the Committee of Creditors on 10.10.2017 stating that the IRP could not arrive at consensus till date, this Bench hereby extends IRP period for 90 more days beyond 24.10.2017 i.e. 180 days from the CIRP date as envisaged under sec.12(2) of I&B Code, 2016 by allowing this Application.

Accordingly, this application is hereby allowed.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B S V PRAKASH KUMAR
Member (Judicial)